

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 166 of 2019

IN THE MATTER OF:

Surya Alloy Industries Ltd.

...Appellant

Vs

Raghavendra Prestress Products Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Arjun Asthana, Advocate.

For Respondent:

ORDER

20.02.2019: After hearing learned counsel for the Appellant for a while I am of the considered opinion that having regard to the nature of impugned order, there was no occasion for the Appellant to feel aggrieved and assail the same in appeal. The appeal is devoid of any merit. It is accordingly dismissed. However, there shall be no orders as to costs.

Learned Adjudicating Authority is requested to expedite the disposal of the matter.

[Justice Bansilal Bhat]
Member (Judicial)

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